

## LOK SABHA DEBATES

### LOK SABHA

Thursday, March 7, 1996/ Phalgun 17, 1917 (Saka)  
(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

(Interruptions)

[English]

MR. SPEAKER: May I request you please to proceed with the Question Hour which is yours?

(Interruptions)

SHRI RAM VILAS PASWAN (ROSERA) : I have given a notice to suspend the Question Hour under Rule 388. The Supreme Court has given a directive to the CBI to report directly to the Court regarding *Hawala* case. It is a clear cut stricture against the ..... (Interruptions).

MR. SPEAKER: We are discussing the same thing

(Interruptions)

MR. SPEAKER: This is not going on record\*

(Interruptions)

MR. SPEAKER: We are discussing the same thing. Whatever you want to say will go on record. You would be entitled to get a proper response to the points which you will be making. But by shutting out the discussion, nothing will come out.

(Interruptions)

MR. SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

### WRITTEN ANSWERS TO QUESTIONS

[English]

#### Coal Mihe Accidents

\*101. DR. RAMESH CHAND TOMAR : Will the Minister of COAL be pleased to state:

(a) the number of accidents in coal mines during the last three months;

(b) the number of workers killed/injured therein;

(c) whether compensation has been paid to such workers/their near relatives;

(d) if so, the details thereof; and

(e) if not, the steps being taken to expedite the payment of compensation to them?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) According to provisional data received from the Directorate General of Mines Safety, during the last three months (December, 1995 to February, 1996) 34 accidents involving fatalities and 115 serious accidents occurred in coal mines.

(b) The number of workers killed and seriously injured in the above mentioned accidents was 37 and 129, respectively.

(c) Compensation in respect of fatalities which occurred during December, 1995 and January, 1996 has been paid by Coal India Limited.

(d) and (e). In case of injury, the amount of compensation is worked out as per provisions contained in the Workmen's Compensation Act, 1923 and is based on the degree of disability, age and monthly earnings of the worker. In case of death, in addition to the compensation amount computed as per provisions of the Act, the following amount is paid by Coal India Limited (CIL) to the dependants of a deceased worker:

- |                                      |                |
|--------------------------------------|----------------|
| (i) Funeral expenses                 | - Rs. 500/-    |
| (ii) Ex-gratia amount                | - Rs. 10,000/- |
| (iii) Amount under life Cover Scheme | - Rs. 15,000/- |

In addition employment to one of the dependants of the deceased is also offered. Alternatively, in lieu of employment, the widow/female dependant is paid a monthly pension of Rs. 3000/- till the attains 60 years of age / dies / remarries whichever is earlier.

#### Diversion of Central Funds

\*102. SHRI PRITHVIRAJ D. CHAVAN : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government are aware about the diversion of Central funds meant for minorities welfare schemes in some States:

(b) if so, the details thereof ; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). There is no information on central funds meant for minorities welfare schemes in States have been diverted. Further details are being obtained from the States/UTs.

(c) Does not arise.

#### Oil Exploration in Bay of Bengal

\*103. SHRI SATYAGOPAL MISRA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

\* Not recorded